

retariat Stenographers' Service Scheme. There are 1859 such stenographers. The number of clerks working as steno-typists in the offices covered by the Scheme is 473.

(b) No such shortage has been observed.

(c) Does not arise.

#### Ex-Servicemen

1683. Shri Amjad Ali: Will the Minister of Home Affairs be pleased to state:

(a) the number of ex-servicemen employed in the Government of India in different categories of posts;

(b) whether any additional benefit has been given to them on account of their military services; and

(c) if not, why?

The Minister of state in the Ministry of Home Affairs (Shri Datar): (a) The required information, is being collected.

(b) and (c) Ex-servicemen whose military service qualifies as war service are allowed to count their war service for purposes of pay, seniority and pension to the extent and subject to the conditions prescribed in the relevant orders, copies of which were laid on the Table of the House on the 15th March 1961 in reply to Unstarred Question No. 1775.

#### Attached and Subordinate Offices

1684. Shri Ram Garib: Will the Minister of Home Affairs be pleased to state:

(a) the difference between an attached and Subordinate Office of the Government of India;

(b) whether all the concessions regarding age etc. for the examinations conducted by U.P.S.C. are being given to employees of Subordinate Offices; and

(c) if not, the reasons therefor? .

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a)

1618(ai)LSD—5.

The difference between an attached and a subordinate office of the Government of India is explained in para 7 of the Introduction to the Central Secretariat Manual of Office Procedure, an extract of which is laid on the Table of the House. [See Appendix II, annexure No. 97.] The Commission of Inquiry on Emoluments and Conditions of Service of Central Government Employees, in its report submitted in August 1959, recommended that a functional basis should be adopted in classifying attached and subordinate offices:—

(i) Offices which are closely and directly associated with the Ministries or Departments of the Government of India in the shaping of policies by furnishing essential technical data and advice, and providing executive directions to the Department etc., which are responsible for implementing the policies or decisions of the Government, should be regarded as Attached Offices; and

(ii) Departments or offices which are responsible mainly for the execution of policies and programmes of the Government should be regarded as Subordinate Offices.

The Government of India have accepted the recommendation.

(b) and (c). Examinations for recruitment to services and posts are conducted by the U.P.S.C. in accordance with recruitment rules framed for such services and posts, under article 309 of the Constitution. Such recruitment rules are also formulated in consultation with the U.P.S.C. While framing such rules the extent to which relaxation in age should be provided to persons already in service, is given due consideration. Information regarding whether such concessions are available to the employees of any subordinate office can be furnished, if required, in regard to any specified service or category of posts.